

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re: Olive Ridley Turtles ***Petitioners***
None

-versus-

***Principal Secretary, Forest and
Environment Department and
others*** ***Opp. Parties***

Mr. P.K. Muduli, AGA
Mr. P.K. Parhi, ASGI

**CORAM:
THE CHIEF JUSTICE
JUSTICE R.K.PATTANAİK**

**ORDER
26.04.2022**

Order No.

18.

1. An additional affidavit has been filed on 20th April 2022 by the Deputy Director of Fisheries (Marine), Directorate of Fisheries, Mangalabagh, Dist-Cuttack stating, *inter alia*, that steps have been taken to instal marking buoys to demarcate the no fishing zones at the Devi river mouth as well as the Rushikulya river mouth. The affidavit further states that a joint awareness programme has been carried out across various fishing harbours and fish landing centers for restricting the movement of fishing boats prior and during the Turtle Ban Period from 1st November to May 31st every year.

2. As far as installation of transponders is concerned, it is stated that in the first tender floated there no bids were received; a fresh tender has been floated on 18th April 2022.

3. A separate affidavit has been filed by the Additional Superintendent of Police on 25th April 2022 as regard the vacant posts. It is stated that steps have been taken up and the recruitment is being expedited. It is expected to be completed soon.

4. By the next date, further compliance affidavits on both aspects of purchase of transponders as well as filling up vacancies be filed.

5. List on 12th July, 2022.

